

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/5211/2023 C.P. (IB)/144(MB)2021

IN THE MATTER OF

M/s. Pridhvi Asset Reconstruction and Securitisation Company Limited ... Petitioner

Vs

M/s Megi Agro Chem Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

Adv. Pulkit Sharma (R1), Adv. Pulkitesh Dutt Tiwari R2
(PH)
Dr. Pankaj Garg, Sr. Counsel a/w Yaksh Garg (PH)

ORDER

IA 5211 of 2023- Counsel for the Applicant submits that against the imposition of cost vide order dated 26.04.2024, he has already moved an application which has not yet been listed. His contention is that his IA be heard prior to hearing the Plan. In view of the request made, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/